



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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September 04, 2025

RBI imposes monetary penalty on Dahanu Road Janata Co-operative Bank Ltd., Dahanu Road, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated September 01, 2025, imposed a monetary penalty of ₹1 lakh (Rupees One Lakh only) on Dahanu Road Janata Co-operative Bank Ltd., Dahanu Road, Maharashtra (the bank), for non-compliance with specific directions issued by RBI under Supervisory Action Framework (SAF). This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and additional submissions made by it, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank had not reduced both single and group borrower exposure limits for certain fresh loans and advances, by 25% of the applicable regulatory limit in non-adherence to directions under SAF.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

Press Release: 2025-2026/1038

(Puneet Pancholy)
Chief General Manager